

(d) whether the suspension of export of licensing of skull scrap will not have serious adverse effects on the foreign exchange earning from scrap export?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) to (d). Export licensing of skull scrap has not been suspended. It has, however, been decided that with effect from 31-3-1961 exporters should first offer the scrap to indigenous consumers and only in case it is not accepted by them, they should move the Iron & Steel Controller for its export. This stipulation does not apply where permission has already been given to export or where firm commitments have been entered into for export.

Mr. Speaker: What is this skull scrap?

Shri Gajendra Prasad Sinha: Scrap, Sir.

Mr. Speaker: Why is it called skull scrap?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): There are two types of scrap. One is the scrap which is produced from finished products. For instance, when a plate or a round or any other material is used certain bits are left which are unused. That is ordinary scrap. Skull scrap is the scrap which is produced from electric furnaces or from bigger steel plants where ingots and the like are poured in. There they stick out and certain material is chopped off. That is called skull scrap.

Shri M. B. Thakore: May I know the total production of skull scrap and the consumption of it in India?

Sardar Swaran Singh: These scraps cannot be judged by annual production or the like. Naturally, we would like to produce as little scrap as possible. But still, in spite of our best efforts, some scrap is produced, and the general approach is that we

want to utilise it inside the country; if it cannot be used, we export it. So it is a simple proposition.

Land acquired by Indian Air Force In Kanpur

***1669. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that about 60 families now residing in village Mavaia, Chakeri, Kanpur are to be evicted because their lands have been acquired by the Air Force authorities of Kanpur for the extension of the runway;

(b) if so, whether any alternative land is being given to them;

(c) whether any compensation has been paid;

(d) if not, the reason for the same; and

(e) the steps taken by Government to safeguard the interest of the peasants?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad): (a) Yes, Sir, but the exact number of families affected is not known.

(b) As far as the Central Government are concerned, only compensation for the properties acquired is paid. Normally the persons affected by the acquisition find alternative land themselves. In some cases the State Government also help them in this.

(c) to (e). Compensation in respect of 41.59 acres out of 133.97 acres of land acquired has been awarded by the Land Acquisition Collector and it is under disbursement. The final award in respect of the remaining area of 92.38 acres has not yet been given. The Collector has been requested to expedite this.

Shri S. M. Banerjee: May I know what is the total amount of compensation paid to these families?

Shri Fatesinhrao Gaekwad: That we do not know. But the local collectors are always empowered to raise debit against Defence Services.

Shri S. M. Banerjee: The hon. Parliamentary Secretary stated that the exact number of families is not known. I would like to know whether this question has been taken up with the District Magistrate by the Defence Ministry officials there to ascertain the real number before compensation is paid? How is compensation paid to them?

The Minister of Defence (Shri Krishna Menon): In all acquisition proceedings, the Central Government acquires the land but the actual acquisition is done by the State Government. The Collector does the acquisition and fixes the money. He can draw the required amounts against Government of India account. If there is any difficulty about rehabilitation the party can approach the State Government. If there is any responsibility in the matter of alternative accommodation it rests with the State Government.

Shri M. R. Krishna: May I know whether compensation has been paid for the land acquired for Air Force at Hakimpet in Andhra Pradesh? The land has been acquired about eight years back. I want to know whether the Defence Ministry has fixed up any time limit to settle such compensation.

Shri Krishna Menon: That does not arise out of this question.

Mr. Speaker: That is a different matter.

Darrang-Tashigang Highway

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*1670. { Shri P. C. Borooah:
Shri D. C. Sharma:
Shrimati Ila Palchoudhuri:

Will the Minister of Defence be pleased to state:

(a) whether there is a scheme to construct a second main highway to Bhutan linking Darrang in Assam with Tashigang in Bhutan; and

(b) if so, what is the progress in this regard so far?

The Minister of Defence (Shri Krishna Menon): (a) and (b). It will not be in the interests of national security to furnish this information.

Centenary Celebrations of Department of Archaeology

*1671. **Shri Narasimhan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is proposed to invite distinguished archaeologists from abroad to attend the centenary celebrations of the Department of Archaeology;

(b) if so, the names of these persons and the countries to which they belong; and

(c) whether they will be requested to give special talks?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) The list is not yet finalized.

(c) Yes, Sir.

Shri Narasimhan: May I know whether facilities will be given for Indian archaeologists to meet and discuss problems of archaeology in India with these foreign experts informally?

Shri Humayun Kabir: That is the precise purpose of this conference.

Arrest of a Person with Explosives in Delhi

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*1672. { Shri Ram Krishan Gupta:
Shrimati Ila Palchoudhuri:
Shri Raghunath Singh:
Shri Assar:
Shri U. L. Patil:
Shri Radha Raman:
Shri D. C. Sharma:
Shri Shree Narayan Das:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 9th April, 1961 a person was arrested